

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.2221/90

New Delhi, this the 30th day of November, 1994

Hon'ble Mr.Justice S.C.Mathur, Chairman.

Hon'ble Shri P.T.Thiruvengadam, Member (A)

Suresh Chandra
s/o Shri KB Lal Shukla
Packer, O/O Director of NCC,
Old Sectt. Civil Lines,
Delhi-54.
(By Advocate Shri VP Sharma)

..Applicant

Vs.

1. Union of India, through:
The Secretary,
Ministry of Defence,
Govt. of India, New Delhi.
2. The Director General of NCC,
West Block No.4, RK Puram,
New Delhi.
3. The Director of NCC , Delhi
Old Secretariat, Civil Lines,
Delhi.

(By none)

ORDER(Oral)

The learned counsel for the applicant states that the applicant proposes to file further representation as a part of representation already pending for disposal, with Director General of NCC. He accordingly prays that the O.A. may be dismissed as withdrawn.

2. In view of the above statement, the application is dismissed as withdrawn. There shall be no order as to costs. Interim order if any operating, shall stand discharged.

P.T.Thiruvengadam

(P.T.THIRUVENGADAM)
Member (A)

1 M

S.C.Mathur
(S.C.MATHUR)
Chairman.